



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 21st October, 2019

SRO 614 .-Whereas, on 01-03-2019, Police Station, Bomai, received an information through a reliable source to the effect that the activists of banned association JeI are carrying out anti-national activities in the jurisdiction of Police Station Bomai and are provoking the local people to carry out agitation for seceding State of J&K from the Union of India, thus disrupting the sovereignty and territorial Integrity of India; and

2. Whereas, a case FIR No. 11/2019 U/S 10,13 ULA(P) Act, 1967 was registered at Police Station Bomai and investigation taken up; and
3. Whereas, the statement of witnesses recorded, interalia, reveal that the accused persons namely; Abdul Rashid Sofi S/O Khazir Mohammad Sofi R/O Sempora, Sopore & Aijaz Ahmad Makhdoomi S/O Late Habibullah Makhdoomi R/O Tujjar Sharief are active members of the banned JeI outfit and are working as Ameer-i-Tehsil of Sopore/Zaingair Tehsil respectively who are involved in subversive activities, which is a threat to the security and sovereignty of State and Country; and
4. Whereas, on the basis of investigation carried, the Investigating Officer established a prima-facie case against the accused persons namely Abdul Rashid Sofi S/O Khazir Mohammad Sofi R/O Sempora Sopore & Aijaz Ahmad Makhdoomi S/O Late Habibullah Makhdoomi R/O Tujjar Sharief for commission of offences punishable under Section 10 & 13 of the Unlawful Activities (Prevention) Act 1967; and
5. Whereas, the Authority appointed by the State Government under sub-Section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of Section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused persons namely; Abdul Rashid Sofi S/o Khazir Mohammad Sofi R/o Sempora, Sopore and Aijaz Ahmad Makhdoomi S/o Late Habibullah Makhdoomi R/o Tujjar Sharief for the commission of offences punishable U/S 10 & 13 of Unlawful Activities (Prevention) Act, 1967, in case FIR No. 11/2019 of Police Station Bomai.

By Order of Government of Jammu and Kashmir.

Sd/-

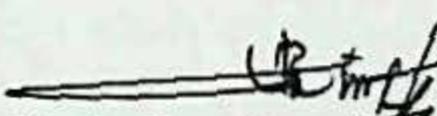
Principal Secretary to the Government
Home Department

Dated: 21.10.2019

No. Home/Pros/115/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No. Legal/Sanc-53/S/2019/46299-30 dated 27.07.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


20.10.19.
Under Secretary to the Government
Home Department